

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
IB/104/ND/2024

IN THE MATTER OF:

Aasra Projects Private Limited	...	Applicant
Versus		
Mehak Infrastructure Private Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Mrinal Harsh Vardhan
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present physically. No representation on behalf of the Respondent. This Tribunal vide order dated 06.05.2024, directed the respondent to approach the registry to upload the reply on Board. Even, today no reply on Board and no steps has been taken by the Respondent. Counsel for the Applicant is directed to serve this copy of order. If Learned Counsel for the Respondent fails on next date, the Respondent will be ex-parte. To take steps to upload the reply before the next date of hearing. List the matter on **01.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)